

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 262 OF 2018 IN
DFR NO. 26 OF 2018

Dated: 4th April, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. S.K.Agarwal

Counsel for the Respondent(s) : Mr. Anand K.Ganesan for R-2

ORDER

IA NO. 262 OF 2018
(Appl. for condonation of delay in filing)

The learned counsel, Mr. S.K.Agarwal, appearing for the Appellant prays for two more weeks' time to enable him to file affidavit of service.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two weeks' time is granted to the learned counsel appearing for the Appellant to enable him to file affidavit of service in this matter. He may file the same by 19.04.2018.

List this matter on **27.04.2018**, as requested.

(S.D. Dubey)
Technical Member
Ss/kt

(Justice N.K. Patil)
Judicial Member